

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH      REPORTS**  
**(ENGLISH VERSION)**



**FIFTH LOK SABHA**

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### TWELFTH REPORT

#### (Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twelfth Report.

2. The Committee met on the 17th April, 1972, for—

I. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 21st April, 1972.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1972 (*Amendment of Ninth Schedule*) by Shri C. K. Chandrappan.

(2) The Constitution (Amendment) Bill, 1972 (*Amendment of Eighth Schedule*) by Shri Bhogendra Jha.

(3) The Constitution (Amendment) Bill, 1972 (*Substitution of article 168 and omission of article 169, etc.*) by Shri Bhogendra Jha.

#### *Allotment of time to Resolutions*

3. The Members who had tabled the resolutions were invited to attend the sitting. Sarvashri Banamali Patnaik and Gadadhar Saha attended.

4. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding establishment of two more Steel Plants. 2 hours

(2) Resolution regarding law and order situation during last elections. 2 hours

(3) Resolution regarding recent American attack on Vietnam. 2 hours

#### *Classification and allocation of time to Bills*

5. The Members-in-charge of the Bills were invited to attend the sitting. Shri Prasannbhai Mehta attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### *Examination of Constitution (Amendment) Bills*

7. The Members-in-charge of the Bills were invited to attend the sitting. Shri C. K. Chandrappan attended.

8. After considering all aspects of the Bills, the Committee arrived at the following findings:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1972 (*Amendment of Ninth Schedule*) by Shri C. K. Chandrappan.

The Bill seeks to add (i) The Kerala Land Reforms (Amendment) Act, 1971 and (ii) The Kannan Devan Hills (Resumption of Lands) Act, 1971, passed by the Kerala Legislature, in the Ninth Schedule to the Constitution with a view to extend to these Acts the constitutional protection provided for in article 31B of the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1972 (*Amendment of Eighth Schedule*) by Shri Bhogendra Jha.

The Bill seeks to include Bhojpuri, Maithili, Nepali and Rajasthani in the Eighth Schedule to the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1972 (*Substitution of article 168 and omission of article 169, etc.*) by Shri Bhogendra Jha.

The Bill seeks to provide for uni-cameral Legislatures in all States, i.e., to abolish the Legislative Councils in the States where they exist at present.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

*Recommendations*

9. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Sarvashri C. K. Chandrappan and Bhogendra Jha be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;

April 17, 1972.

Chaitra 28, 1894 (Saka).

G. G. SWELL,

Chairman.  
Committee on Private Members  
Bills and Resolutions.

## APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1972 ( <i>Amendment of section 4 and substitution of section 8</i> ) by Shri Panna Lal Barupal.	8 of 1972	B	2 hours
2.	The Constitution (Amendment) Bill, 1972 ( <i>Omission of article 370</i> ) by Shri Prasannbhai Mehta.	20 of 1972	B	2 hours
3.	The Compulsory Military Training Scheme Bill, 1972 by Shri Prasannbhai Mehta.	27 of 1972	B	2 hours